

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

Item 7

**IA No. 313/2023
And
CP(IB) No. 2/Chd/Chd/2019**

Under Section 9 & 60(5), IBC 2016

In the matter of:-

M/s Cotton ImpexPetitioner/Operational Creditor

Vs.

Cheema Spintex Ltd.Respondent/Corporate Debtor

Present :

Mr. Mayank Mathur, Advocate for the petitioner in CP(IB) No. 2/Chd/Chd/2019 and for the applicant in IA No. 313/2023.

Mr. P.R. Singhania, Advocate for the respondent/corporate debtor.

It is stated by learned counsel for the respondent-corporate debtor that written submissions are ready and copy of the same has been supplied to the opposite counsel. This fact is admitted by learned counsel for the petitioner. Let written submissions be filed during the course of day. Let the matter be listed for arguments on 14.04.2023.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

March 13, 2023
VN